



सीमा शुल्क के आयुक्त का कार्यालय
OFFICE OF THE COMMISSIONER OF CUSTOMS

जीएसटी भवन, 41/ए ससून रोड, पुणे - 411001

GST BHAVAN, 41/A, SASSOON ROAD, PUNE - 411001

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F. No. VIII/Cus/Tech/48-12/AEO/LO/ATA/2019-20.
Pune, the 11th March' 2021.

To,

1. The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block, No. 1, Wing No. 5, R.K.Puram, New Delhi – 110066.
2. The Director General Directorate of Revenue Intelligence, D Block, LP Bhawan, I.P. Estate, New Delhi – 110002.
3. The Director General, Directorate General of Central Excise Intelligence, West Block VIII, Wing No. VI, 2nd Floor, R.K.Puram, New Delhi – 110066.
4. The Commissioner, Directorate of Legal Affairs, 14th Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi – 110066.
5. The Additional Director General, Directorate General of Systems, Risk Management Division, 13, Sir Vithaldas Thackersey Marg, Opp. Patkar Hall, New Marine Lines, Mumbai – 400020.
6. All Chief Commissioners, Customs, Customs (Prev), Central GST, Central Tax, and LTUs.
7. Commissioners Central Tax Commissionerates
Pune I, Pune II, Kolhapur, Goa, Audit I, Audit II.
Directorate General of GST Intelligence Pune Zonal Unit.
The Deputy/Assistant Commissioner – All Divisions/ICDs/SIIB, AIU Customs, Pune.

Sir/Madam,

Subject :- **Application for grant of AEO - LO status filed by M/s. ATA Freight Line (I) Pvt, Ltd, - Reg.**

M/s. ATA Freight Line (I) Pvt, Ltd, having office at ATA Freight Line (I) Pvt, Ltd, having Corporate office at Office No. 2, Ground Floor, P-2 Wing, Pentagon Tower, Magarpatta City, Hadapsar, Pune – 411 028 and Registered office at 7th Floor, Skyline Icon, Andheri-Kurla Road, Chimatpada, Marol, Andheri East, Mumbai City, Maharashtra – 400 059 have applied for Authorized Economic Operator Certification - LO in terms of CBEC Circular No. 33/2016 Cus. dated 22.07.2016 as amended by Circular No. 03/2018 Cus. dated 17.01.2018.

The **CIN NO.** is U63040MH2003PTC165434, **PAN No.** is AAECA0859N and **GSTN No.** is 27AAECA0859N1ZC (Pune-Maharashtra). The Directors are (i) Feyza Ercengiz – Director (ii) Cengiz Oguzhan – Director and (iii) Nusret Haker - Director,

It is requested that the details regarding below mentioned points may be intimated to this Commissionerate within 14 days of uploading of this letter.

- (i) SCNs issued to them during the last three Financial Years.
- (ii) SCNs issued to them during the last three Financial Years involving Fraud, Forgery, Outright Smuggling, Clandestine Removal of Excisable Goods or cases where

Service Tax has been collected from customers but, not deposited to the Government.

- (iii) Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.
- (iv) Whether there is any disputed duty demanded or Drawback demanded or, sought to be denied, in all the SCNs issued under the Customs Act' 1962 (other than those mentioned in Point i, ii & iii above) during the last three Financial Years. The ratio of such disputed duty demanded or Drawback demanded or sought to be denied may be provided.

The details may include issue in brief, date of SCN/Order and revenue implication. In case this applicant has come to adverse notice of the Department / Government, details may please be communicated. In case any fresh / new SCN is issued in future, the same may be intimated / endorsed to this office, so that the status accreditation can be reviewed.

These details are necessary to run a background check on compliance record submitted by the party for the last three Financial Years in terms of Para 3.2 of the said Circular. In case, no reply is received within the aforesaid stipulated time period it will be presumed that you have no objection in granting 'AEO' status to the applicant.

Moreover, if any incidence of dis-reputation of the applicant comes to your notice now or, in future, the same also be informed to us.

Yours faithfully,


(Bibekananda Nayak)
Asstt. Commissioner (AEO Cell) CRM
Pune Customs Commr'te

11-03-2021